

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 101

CP (IB) No.182/Chd/Hry/2021

**IN THE MATTER OF:**

Monica Bansal

...Petitioner

**Under Section:** 94, IBC 2016

**Order delivered on 09.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner/RP : Ms. Niharika Sohal proxy for Ms. Divya Sharma, Adv.  
For the RP in Person : Mr. Bishwa Ranjan Chatterjee  
For the CoC : None

**ORDER**

Affidavit of service has been filed vide Diary No. 00504/7 dated 22.03.2024. The same is taken on record. Report under Section 106 of the Code is stated to be supplied to the creditors i.e. Bank of India, Central Bank of India, and Mr. Sanjay Gupta. There is no representation on behalf of the CoC. Response, if any, to the report under Section 106 of the Code may be filed by the creditors within two weeks with a copy in advance to the counsel opposite.

List the matter for consideration on 27.05.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**